

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAGHAV SAREES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Raghav Sarees Private Limited
2.	Date of incorporation of corporate debtor	04/02/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000WB2009PTC132421
5.	Address of the registered office and principal office (if any) of corporate debtor	391, BLOCK 'G' NEW ALIPORE KOLKATA WB 700053
6.	Date of closure of Insolvency Resolution Process	01/08/2023
7.	Liquidation commencement date of corporate debtor	02/08/2023 (Order received on 03/08/2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sriram Mittal- IBBI/IPA-001/IP-P02276/2021-2022/13677
9.	Address and e-mail of the liquidator, as registered with the Board	Sriram Mittal & Co, Room No 611, 6th Floor, .P-41, Princep Street, Kolkata, West Bengal, 700072 Srirammittal.ey@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, 15B, Ballygunge Circular Road, Mousumi Apartments, Ground Floor, Kolkata- 700019 Raghav.cirp.2022@gmail.com Srirammittal.ey@gmail.com
11.	Last date for submission of claims	01/09/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Raghav Sarees Private Limited** on **02/08/2023**.

The stakeholders of **Raghav Sarees Private Limited** are hereby called upon to submit their claims with proof on or before 01/09/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sriram Mittal,

IBBI/IPA-001/IP-P-02276/2021-2022/13677

AFA: AA1/13677/02/300524/105783 valid till- 30/05/2023

Date and place: 07/08/2023

Kolkata



FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF RAGHAV SAREES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Raghav Sarees Private Limited
2. Date of incorporation of corporate debtor	04/02/2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000WB2009PTC132421
5. Address of the registered office and principal office (if any) of corporate debtor	391, BLOCK'G' NEW ALIPORE KOLKATA WB 700053
6. Date of closure of Insolvency Resolution Process	01/08/2023
7. Liquidation commencement date of corporate debtor	02/08/2023 (Order received on 03/08/2023)
8. Name and registration number of the insolvency professional acting as liquidator	Sriram Mittal- IBBI/PA-001/IP-P02276/2021-2022/13677
9. Address and e-mail of the liquidator, as registered with the Board	Sriram Mittal & Co, Room No 611, 6th Floor. ,P-41, Princep Street , Kolkata,West Bengal ,700072 Srirammittal.ey@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, 15B, Ballygunge Circular Road, Mousumi Apartments, Ground Floor, Kolkata- 700019 Raghav.cirp.2022@gmail.com Srirammittal.ey@gmail.com
11. Last date for submission of claims	01/09/2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Raghav Sarees Private Limited on 02/08/2023.

The stakeholders of Raghav Sarees Private Limited are hereby called upon to submit their claims with proof on or before 01/09/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sriram Mittal,

IBBI/PA-001/IP-P-02276/2021-2022/13677

Date and place: 07/08/2023
Kolkata

AFA: AA1/13677/02/300524/105783 valid till- 30/05/2024

ফর্ম 'বি'

প্রকাশ্য ঘোষণা

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস)

রেগুলেশনস, ২০১৬-এর রেগুলেশন ১২ অধীনে]

রাঘব শাড়িজ প্রাইভেট লিমিটেড-এর স্বার্থধারকদের অবগতির জন্য

প্রয়োজনীয় তথ্যাবলি

১	কর্পোরেট ঋণগ্রহীতার নাম	রাঘব শাড়িজ প্রাইভেট লিমিটেড
২	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	০৪.০২.২০০৯
৩	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়ালিটি আইনডেন্টিফিকেশন নম্বর	U93000WB2009PTC132421
৫	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	৩৯১, ব্লক 'জি', নিউ আলিপুর, কলকাতা, পশ্চিমবঙ্গ- ৭০০০৫৩
৬	ইনসলভেন্সি রেজেলিউশন প্রসেস বন্ধের তারিখ	০১.০৮.২০২৩
৭	কর্পোরেট ঋণগ্রহীতার লিকুইডেশন শুরু তারিখ	০২.০৮.২০২৩ (আদেশ প্রাপ্তির তারিখ ০৩.০৮.২০২৩)
৮	লিকুইডেটর হিসেবে ক্রিয়াকর্মী ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	শ্রীরাম মিশ্রল- IBBI/IPA-001/IP-P02276/2021-2022/13677
৯	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের ঠিকানা এবং ই-মেল আইডি	শ্রীরাম মিশ্রল অ্যান্ড কোং, রুম নং ৬১১, ফ্লোর নং ৬, পি-৪১, প্রিন্সেপ স্ট্রিট, কলকাতা, পশ্চিমবঙ্গ-৭০০০৭২। Srirammittal.ey@gmail.com
১০	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	এএএ ইনসলভেন্সি প্রফেশনালস এলএলপি, ১৫বি, বালিগঞ্জ সার্কুলার রোড, মৌসুমী আপার্টমেন্টস, গ্রাউন্ড ফ্লোর, কলকাতা-৭০০০১৯। Raghav.cirp.2022@gmail.com, Srirammittal.ey@gmail.com
১১	দাবি পেশের শেষ তারিখ	০১.০৯.২০২৩

এতদ্বারা এই নোটিস জারি করা হচ্ছে যে, মহামান্য ন্যাশনাল কোম্পানি ট্রাইবুনালের কলকাতা বেঞ্চ ০২.০৮.২০২৩ তারিখে রাঘব শাড়িজ প্রাইভেট লিমিটেড-এর লিকুইডেশন শুরু আদেশ জারি করেছেন।

রাঘব শাড়িজ প্রাইভেট লিমিটেড-এর স্বার্থধারকদের প্রতি আহ্বান জানানো হচ্ছে যাতে তারা ওপরে দফা নং ১০-তে উল্লেখ করা ঠিকানায় লিকুইডেটরের কাছে ০১.০৯.২০২৩ তারিখের মধ্যে তাদের দাবির অনুকূলে প্রমাণ পেশ করেন। আর্থিক ঋণদাতারা কেবলমাত্র ইলেকট্রনিক উপায়ে তাদের দাবির অনুকূলে প্রমাণ দাখিল করবেন। বাকি সকল ঋণদাতারা তাদের দাবির অনুকূলে প্রমাণ নিজে এসে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে দাখিল করতে পারবেন। দাবির অনুকূলে মিথ্যা বা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।

শ্রীরাম মিশ্রল

তারিখ: ০৭.০৮.২০২৩

IBBI/IPA-001/IP-P02276/2021-2022/13677

স্থান: কলকাতা

এএফএ নং: AA1/13677/02/300524/105783, ৩০.০৫.২০২৪ অবধি বৈধ